

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 415/MP/2024

Subject : Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid)) Regulations, 2007 and amendment thereof, seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondent : Renew Sun Waves Pvt. Ltd. and Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Sheshadri, Advocate, NRLDC
Ms. Aishwarya Subramanai, Advocate, NRLDC
Ms. Harsha Rao, Advocate, NRLDC
Shri Vaibhav Sharma, Advocate, NRLDC
Shri Sheikh Shadrudin, NRLDC
Shri Bikas Jha, NRLDC
Shri Ashok Kumar, NRLDC
Shri Alok Mishra, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Aman Anand, Advocate, AXPPL
Shri Aman Dixit, Advocate, AXPPL
Ms. Natasha Debroy, Advocate, AXPPL
Ms. Srishti Gupta, Advocate, AXPPL
Shri Yash Srivastava, Advocate, CSPPL
Ms. Naimishi Verma, Advocate, CSPPL

Shri Venkatesh, Advocate, NGEL, TPSL, TPREL & TPSEL
Shri Girik Bhalla, Advocate, RSBPL
Shri Sakya Singha Chadhuri, Advocate, Avaada Energy
Ms. Asmita Narula, Advocate, Avaada Energy
Ms. Aparajita Upadhyay, Advocate, RSUPL
Shri Aditya Tiwari, Advocate, RSUPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, NRLDC, submitted that pursuant to the directions issued *vide* Record of Proceedings dated 18.3.2026, NRLDC has filed the compliance affidavit in the matter. She further submitted that, as per the Petitioner, the subject-matter jurisdiction of the issue(s) raised in the present Petition would remain with the Commission, as the CEA does not have any adjudicatory powers nor does it have any power to take an action in case of non-compliances (akin to Section 142) under the Electricity Act, 2003. However, CEA has taken a different position, stating that CEA is the appropriate authority to issue the procedures under its Regulations, as it is an ancillary power. CEA has also stated that the draft CEA (Technical Standards for Connectivity to the Grid) Regulations are under preparation and further suggested that NRLDC/Grid India may discuss the framework of “*Procedure for Disconnection of ISTS connected Renewable Energy Generating Stations for repeated non-compliance of CEA (Technical Standards for Connectivity to the Grid) Regulations*” (“the Procedure”), as part of the draft Regulations. The learned counsel submitted that pursuant to the directions issued *vide* Record of Proceedings dated 23.11.2025, the Petitioner has formulated a draft Procedure in consultation with CTUIL, which was also placed on its website for the stakeholder consultations, and the comments received from the various stakeholders, along with revisions made in the draft Procedure, have been placed on record *vide* its compliance affidavit. The learned counsel further suggested that, pending notification of the amended CEA Regulations, additional time may be granted to the remaining generators/stakeholders to file their comments on the draft Procedure, and thereafter, upon issuance of the final Procedure, the present Petition may be disposed of.

2. Learned counsel for the Respondent, Avaada Energy, submitted that it has already filed its reply in the matter.

3. Learned counsel for the Respondent, RSBPL, sought liberty to file a reply and compliance status in the matter.

4. Learned counsel for the Respondents, NGEL & Ors., submitted that several Respondents have filed their compliance status in the matter; however, some are in the process of implementing the Projects. He also sought liberty to file additional affidavits in the matter in case there are any further developments/updation of the compliance status.

5. Considering the submissions of the learned counsels for the Petitioner and Respondents, the Commission deemed it appropriate to grant an additional time of four

weeks to all the parties for filing their respective affidavits and compliance status in the matter.

6. The Petition will be listed for the hearing on **13.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)